

The 7th November 1960

No.LJL.46/60.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

Received the assent of the Governor on the 3rd November 1960

ASSAM ACT No.XXVIII OF 1960

THE ASSAM APPROPRIATION (No.III) ACT, 1960

(As passed by the Assembly)

[Published in the *Assam Gazette*, Extraordinary, dated the 7th November 1960]

*An
Act*

to provide for the withdrawal of certain further sums from and out of the Consolidated Fund of the State of Assam to the service of the year ending on the thirty first day of March, 1961

It is hereby enacted in the Eleventh Year of the Republic of India as follows:—

Short title. 1. This Act may be called the Assam Appropriation (No. III) Act, 1960,

Withdrawal of Rs. 5,07,00,868 from and out of the Consolidated Fund of the State of Assam for the financial year 1960-61.

2. From and out of the Consolidated Fund of the State of Assam there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of five crores, seven lakhs, eight hundred and sixty-eight rupees towards defraying the several charges which will come in course of payment during the year ending on the thirty-first day of March, 1961, in respect of the services specified in column (2) of the Schedule.

Appropriation.

3. The sums, authorised to be paid and applied from and out of the Consolidated Fund of the State of Assam by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March, 1961.

SCHEDULE

(1) Grant No.	(2) Services and purposes (Major heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
3	Charges on account of State Excise Duties.	24,290	...	24,290
5	Charges on account of Forests.	50,00,000	..	50,00,000
7	Charges on account of Taxes on Vehicles.	45,158	...	45,158
11	Charges on account of General Administration.	44,442	10,000	54,442
14	Charges on account of Police	3,26,554	15,477	3,42,031
17	Charges on account of Education.	52,13,600	...	52,13,600
20	Charges on account of Agriculture.	3,50,000	...	3,50,000
21	Charges on account of Agriculture-II-Fisheries.	1,37,000	...	1,37,000

(1) Grant No.	(2) Services and purposes (Major heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
23	Charges on Account of Co-operation-I-Co-operative Societies.	1,18,424	...	1,18,424
26	Charges on account of Industries and Supplies-II-Cottage Industries.	28,464	..	28,464
27	Charges on account of Industries and Supplies-III-Major Industries.	51,000	..	51,000
29	Charges on account of Civil Works (excluding Tools and Plant and Establishment).	22,84,771	100	22,84,871
30	Charges on account of Tools and Plant and Establishment.	...	20,220	20,220
33	Charges on account of Famine Relief.	72,44,025	...	72,44,025
34	Charges on account of Superannuation Allowances and Pensions.	75,000	...	75,000
36	Charges on account of Miscellaneous—I—Expenditure on State Prisoners and detenus, etc.	50,000	...	50,000
37	Charges on account of Miscellaneous—II—Donations for Charitable purposes.	4,08,907	..	4,08,907
38	Charges on account of Miscellaneous—III—Contributions.	1,29,000	...	1,29,000
39	Charges on account of Miscellaneous—IV—Expenditure on issue of Free Ration.	78,70,212	...	78,70,212

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
42	Charges on account of Miscellaneous—VII—Advanced Technical Training and Scholarships, etc.	35,000	...	35,000
52	Charges on account of Capital Outlay—I—Investment in other Commercial Concerns.	8,00,000	..	8,00,000
55	Charges on account of Capital Account of Civil Works outside the Revenue Account.	40,000	...	40,000
59	Charges on account of Capital Outlay on State Schemes of Government Trading.	...	4,024	4,024
60	Charges on account of Loans and Advances, etc.—I—Loans to Local Bodies.	2,45,200	...	2,45,200
61	Charges on account of Loans and Advances, etc.—II—Agricultural Loans, etc.	1,39,00,000	...	1,39,00,000
64	Charges on account of Loans and Advances, etc.—V—Loans to Co-operative Societies.	50,00,000	...	50,00,000
65	Charges on account of Loans and Advances, etc.—VI—Industrial Loans.	2,00,000	..	2,00,000
70	Charges on account of Loans and Advances, etc.—XI—Loans to Major Industries.	10,30,000	...	10,30,000
	Grand Total	5,06,51,047	49,821	5,07,00,868

B. C. BARUA,
Secy. to the Govt. of Assam, Law Deptt.